# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

K (v)

C.P. No.218 of 1995

in

O.A. No.2277 of 1993

Dated New Delhi, this 12th day of February, 1996.

## HON'BLE MR JUSTICE P.K. SHYAMSUNDAR, ACTING CHAIRMAN HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

- 1. V. K. Dawar S/o Late Shri Hari Dass R/o N-4, Malka Ganj DELHI.
- 2. M. M. Malik
  S/o Shri B. D. Malik
  R/o BD 983, Sarojini Nagar
  NEW DELHI 110 003. ... Applicants
  By Advocate: Shri D. R. Gupta

#### versus

- Shri Indrajit Chaudhuri
   Additional Secretary,
   Ministry of Health and Family Welfar,
   Nirman Bhawan,
   NEW DELHI.
- 2. Dr. A. K. Mukherjee Director General of Health Services, Ministry of Health and Family Welfare, Nirman Bhawan, NEW DELHI.
- 3. Dr. B. Chakraborty
  Medical Superintendent,
  Safdarjung Hospital,
  NEW DELHI.

... Respondents

By Advocate: Shri M. K. Gupta

### ORDER (Oral)

### MrJustice P.K. Shyamsundar

We have heard both sides in this C.P. This C.P purports to arise from an order made by this Bench while disposing of 0.A.2277/93 dated 25.11.94. It is not necessary to go into the

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merits or controversies that arose in the O.A. In the C.P we confine ourselves to the operative portion of the judgement rendered by the Tribunal in para-9 and para-10 which is reproduced below:-

- however, submits that there should be a direction to the respondents that in case the work study recognises the need for upgradation of the posts of Stenogrpher held by them who are attached to the specified heads of the Department, that recommendation shall be given effect from 1990.
- We are of the view that this is also a considered by should be which In the circumstances, we dispose respondents only. of this OA with a direction to the respondents to pass final orders in regard to the upgradation of Stenographer in the Safdarjung posts of posts held by Hospital, particularly the applicants, within a period of three months from the date of receipt of this order and also consider the claim of the applicants for promotion to those posts in the light of the observations herein."

From the above, it is clear that albeit the applicants making a demand for promotion according to them, granting of the same had to be related back to 1990, the Tribunal, in the light of the submissions made on lbehalf of the applicants in the OA, did not set any constraints on the surely, directed the respondents demand but of the applicants consider the case appropriate manner. The direction does not say that the applicants should be promoted and given benefits from the year 1990 in turn. There is no such direction. The argument before us is that



from the order as construed from the directions issued, it becomes the duty of the department to promote the aplicants w.e.f. 1990 provided they are found fit for promotion. The answering respondents maintain that they did find them fit but promoted them prospectively.

The applicants' claim for promotion from an earlier date was not considered because of a limitation under which the department had to operate in the matter of creation of posts that became effective from a prospective date and hence there could be no retrospective promotion from the year 1990 as pointed out by the learned counsel for the respondents and, that appears to be right.

We think there is no deflection from the forder of the Tribunal. We hold that there is no contempt in the manner in which the department has acted and accordingly the contempt proceedings is dropped and the notices issued to the respondents are discharged. No costs.

(K. Muthukumar)
 Member(A)

(P. K. Shyamsundar)
Acting Chairman

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